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S.V.N.M.Raju Vrs. UOI

For Part Heard Cases No. 4
O.A. No. 171 of 2011
Advocates: M/s. N.R.Routray & Ors.
Advocates: Mr. P.C.Panda

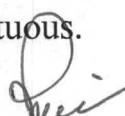
Order dated: 02.04.2013

CORAM
HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)
&
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....
Heard Mr. N.R.Routray, Ld. Counsel for the applicant and
Mr. P.C.Panda, Ld. Counsel appearing for the Respondent-Railways.

At the outset, referring to the memo dated 13.03.2013 filed
by the applicant and the letter No. EcoR/Accts/CC/HQ/4055 dated
21.11.2012 annexed therein, Mr. Routray, Ld. Counsel for the
applicant submitted that the grievance of the applicant, as raised in this
O.A., has been redressed as the applicant has already been granted the
3rd financial upgradation under the MACP Scheme.

In view of the above, there remains nothing further to be
adjudicated in this case. Accordingly, the O.A. is disposed of as
infructuous.


MEMBER(Admn.)


MEMBER(Judl.)

RK